

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No. 403 of 1995

Wednesday this the 5th day of April, 1995.

**CORAM**

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

K. Rajasekharan Nair,  
Casual Masdoor,  
General Post Office,  
Trivandrum-695001. .... Applicant

(By Advocate Mr. Thomas Mathew)

vs.

1. Senior Postmaster,  
General Post Office,  
Trivandrum.1
2. Union of India, represented  
by its Secretary,  
Department of Posts,  
New Delhi. .... Respondents

(By Advocate Mr. S.Radhakrishnan, ACGSC)

O R D E R

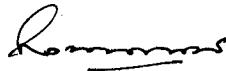
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant claims temporary status on the ground that he has completed 240 days in a year (1992). It is stated by counsel for respondents that the contention of applicant will be correct if the year is calculated from February to February. However, he would say that the proper course would be to direct applicant to approach the respondents with a representation instead of seeking an adjudication from this Tribunal. We think Standing Counsel is

right in his submission. Applicant may make a representation before the 1st respondent within thirty days from today. First respondent will consider the representation and pass a reasoned order within thirty days of the date of receipt of the representation.

2. With the aforesaid directions, we dispose of the application. No costs.

Dated the 5th day of April, 1995.

  
S.P. BISWAS  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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